

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 2082 of 2015

Praveen Kumar Budhia Petitioner

Versus

The State of Jharkhand & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mrs. Debolina Sen, Advocate
For the Respondents : Mr. Bhaskar Trivedi, A.C. to S.C.-III
For the respondent no.7 : Mr. Amrit Raj Kisku, AC
to Id. Counsel, Mrs. Sweety Topno
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07/ 10.09.2021.

Learned counsel for the petitioner has prayed for two weeks time to remove the defect.

Considering the same, two weeks time is granted to the petitioner to remove the defect.

Put up this case after removal of the defect.

Let the name of learned counsel, Mr. Lal C. Nath Shadeo be deleted from the cause-list.

(Kailash Prasad Deo, J.)